

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 20th day of May 2020

Cr.No.716/2020

Cr.M.P.No.1315/2020

Sethupathi (Aged 26/2020)

s/o.Sankar

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Petitioner/Accused

/Vs/

State through the Inspector of Police,

Alanganallur PS.Cr.No. 716/2020

U/s.294(b),323,324,448,506(2) IPC,

4 TNPHW Act

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Respondent/Complainant

Accused Remanded on 14.05.2020

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 19.05.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 06 days and the case is falsely implicated and accused is innocent and he has been falsely implicated. Hence prayed for bail. The prosecution in their reply stated that the defacto complainant and her mother was sleeping in their home at that time this petitioner accused along with three accused illegally trespassed with intended to assault to defacto complainant home,then A1 was assault defacto complainant with knife,she sustained severe injury further all the accused were assaulted defacto complainant and her mother,They were admitted in govt.hospital,now they discharged from the hospital. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 14.05.2020 and also by considering the nature of this case, this court is inclined to grant bail to the accused.

Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Futher with in Seven working days from the lifting of Lock-down the accused shall appear before this Court and shall excute a bond for sum of Rs.10,000/- with two sureties for likesum.
2. After that the accused should appear before the respondent police station, Alanganallur PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 20th day of May 2020.

T. Sindhumathi(S.D)

Judicial Magistrate,
Vadipatti.